



2026:AHC:7780

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 185 of 2026

Tilakram

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

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|---------------------------|---|------------------|
| Counsel for Petitioner(s) | : | Amit Kumar Singh |
| Counsel for Respondent(s) | : | C.S.C.           |

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**Court No. - 33**

**HON'BLE VIKAS BUDHWAR, J.**

1. Heard Sri Amit Kumar Singh, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The case of the writ petitioner is that he was engaged as a Home Guard in the year 1989. According to the writ petitioner, his date of birth is 01.01.1969. However, in the service record, it was shown to be 15.06.1965. The writ petitioner stood retired on 30.06.2025. The writ petitioner claims to have preferred an application for correction of the date of birth.

3. Prayer in the present writ petition is to continue the petitioner till 2029.

4. Learned Standing Counsel on the other hand submits that at the fag end of the career and even in the present case, once the writ petitioner has retired, it is not open for the writ petitioner to get corrected his date of birth. Reliance has been placed upon a judgment in ***Hindustan Lever Ltd. vs. S.M. Jadhav & Anr.***, reported in (2001) 4 SCC 52.

5. I have heard the submissions so made across the Bar and perused the record.

6. Facts are not in issue. It is not in issue that the writ petitioner was engaged as Home Guard in the year 1989, he was superannuated on 30.06.2025. The bone of contention is as to what is the date of birth of the writ petitioner, whether it is 01.01.1969 or 15.06.2065.

7. Importantly, post retirement, the writ petitioner had for the very first time preferred an application to get his date of birth corrected, which is not permissible in law, as held by the Hon'ble Apex Court in ***Hindustan Lever***

*Ltd (supra)*, wherein it has been observed that the correction should be within a reasonable period and certainly not at the fag end of the career.

8. The writ petition is **dismissed**.

9. Instructions filed today are taken on record and marked as Appendix 'A'.

**January 13, 2026**

N.S.Rathour

**(Vikas Budhwar,J.)**